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(202) 07 NCLT CK 0006

National Company Law Tribunal, Mumbai Bench Court IV

Case No: C.P.(IB)/1171(MB)/2020

E Square Leisure

APPELLANT

Private Limited

Vs

Orienta Cine

Advertising Private RESPONDENT

Limited

Date of Decision: July 26, 0202

Hon'ble Judges: Kishore Vemulapalli, Member (J); Manoj Kumar Dubey, Member (T)

Bench: Division Bench

Advocate: Harshavardhan Bhende

Final Decision: Dismissed

Judgement

The Court is convened through Video Conference.

1. Mr. Harshavardhan Bhende, Ld. Counsel for the Operational Creditor present. Mr. Ashwin Ankhad, Ld. Counsel for the Corporate Debtor

present.

2. Both Counsel submit that the Corporate Debtor is already into CIRP vide an admission order dated 11.07.2022 in CP(IB)-1270(MB)/2020 by

Court-V of this Tribunal.

3. In view of the above, the present Petition is rendered infructuous.

Accordingly, C.P.(IB)/1171(MB)/2020 is dismissed as infructuous. The Operational Creditor in this case is given liberty to file its claim with the IRP

appointed in the above matter. File to be consigned to records.